

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 268 of 2015 & IA-433 of 2015**

**Dated :** 2<sup>nd</sup> December, 2015

**Present :** **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

Surat Municipal Corporation ..... Appellant(s)  
Versus  
Gujarat Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Mohit D. Ram  
Ms. Monisha Handa  
Mr. I.J. Desai

Counsel for the Respondent (s) : Mr. H.S. Jaggi,  
Mr. Hardik Luthra, Mr. Alok Shukla,  
Mr. Naveen Kr. Raheja for R-2

**ORDER**

Heard.

Admit.

Learned counsel for the respondent no.1 prays for and is granted three weeks time to file the counter affidavit/reply.

It is submitted that the Appellant and Respondent No. 2 are the main contesting parties in the instant Appeal and the Respondent No.1 is the pro forma respondent.

Issue notice of the captioned Appeal to the Respondent No.1/GERC returnable within two weeks from today. Respondents are directed to file their respective counter affidavits/reply within four weeks from today and the appellant may file rejoinder, if any, within two weeks thereafter.

Post this Appeal for hearing on **9<sup>th</sup> February, 2016**

( T. Munikrishnaiah )  
Technical Member

( Justice Surendra Kumar )  
Judicial Member

*Vt/rkt*